

High Court of Judicature at Allahabad

Guidelines for functioning of the High Court during COVID-19

The Committee has decided to open the Court for physical hearing of the cases from 14.07.2021 on following conditions :-

1. During the course of physical hearing, learned Advocates would adhere to the COVID-19 protocol and, accordingly, will wear face mask/cover and keep social and physical distancing.
2. Only those learned Advocates would enter into the High Court premises whose cases are listed and for that, they will show listing of the case on mobile or by other mode.
3. Learned Advocates would be permitted to enter into the premises of the High Court who have been vaccinated and for that, they will keep the certificate with them to be shown at the time of entry into the premises without any protest otherwise, the Committee may withdraw arrangement for physical hearing of the cases.
4. During the physical hearing also, learned Advocates would be permitted to opt for virtual hearing with advance information to the Registry thus, e-mode would also be operation till further orders.
5. Learned Advocates would appear in the Courtroom in which their cases are listed so as to avoid overcrowding in the Courtrooms rather at a time not more than 10 (ten) Advocates remain in the Courtroom.
6. The robes prescribed for the learned Advocates shall remain suspended till further orders.
7. Learned Advocates will enter into the High Court through the gate separately notified for Allahabad and Lucknow campus.
8. Consumption of 'paan', 'gutka' and 'tobacco' inside the premises of the High Court will be prohibited.
9. Spitting in the premises of the High Court is prohibited and will attract punishment.

10. Frequent sanitization of the premises of the High Court, common facilities and all points which come into human contact viz. door-knobs, chairs, tables etc. will be ensured.
11. In case, 50 or more COVID-19 positive cases are detected for consecutive three days then the physical hearing of the cases would get suspended automatically till further orders.

High Court of Judicature at Allahabad, Lucknow Bench,

Lucknow

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 12. In the first phase, the Chambers of learned Advocates would not be opened, however, if the system of physical hearing on the guidelines framed by the High Court remain successful, the decision about opening of the Chambers would be taken.
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